

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 223 – IA/349(AHM)2024
In
CP(IB) 25 of 2019

Proceedings under Section 10 IBC

IN THE MATTER OF:

DMB Paper Mills Pvt Ltd
V/s
Union Bank of India

.....Applicant

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Ina Jagud, Proxy Advocate
For the Respondent :

ORDER
(Hybrid Mode)

On perusal of the order dated 03.06.2024 last opportunity was given for filing the reply within a period of two weeks but again neither any reply has been filed by the respondents nor anyone has appeared. However, proxy advocate for the applicant submits that the main counsel is held up before the Hon'ble High Court and requested for adjournment in the matter and she is not ready to make submission in the matter.

Re-list on 12.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)